

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

IA 53/2020 IA 2233/2020 IA 2556/2021 IA 2937/2021

In C.P. (IB)/1055(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.02.2024

NAME OF THE PARTIES: **ROOFIT INDUSTRIES LTD.**

Section 10 of the Insolvency & Bankruptcy Code, 2016

ORDER

Mr. Bhalchandra Palav, Advocate appeared for the Liquidator.

Mr. Rushabh Sheth, Advocate a/ w Mr. Nirav Shah i/b Mr. Tapan Agarwal appeared for the Respondent.

IA No. 2937/2021 -

1. Learned Counsel for the Respondent nos. 1 to 3 submits that reply have been served to the Applicant yesterday. However, reply is yet to be filed in the Registry.
2. Respondent nos. 4 to 53 are set ex-parte.
3. List this IA on **26.02.2024** for hearing.

IA No. 2556/2021 -

1. Learned Counsel for the Applicant informs that Income Tax Department has filed reply stating that the jurisdiction over the Corporate Debtor lies with the Income Tax Office Bengaluru. Accordingly, applicant seeks

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modification of the cause title so to simply add correct description of Respondent. The Applicant shall also serve the copy of the application to the new Respondent and inform the next date of hearing.

2. List this IA on **26.02.2024** for hearing.

IA No. 53/2020 –

List this IA on **26.02.2024** for hearing.

IA No. 2233/2020 -

This IA is wrongly listed on board and the same is already **Reserved for Order**.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna